CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA 578/97

Tuesday the 4th day of July, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

C.G.Abdullakoya
Head Draftsman
Survey & Settlement
Collectorate
Union Territory of Lakshadweep
Kavarathi.

... Applicant

(By advocate M/s Santhosh & Rajan

Versus

- Union of India represented by the Secretary, Ministry of Home Affairs Government of India, New Delhi.
- Union of India represented by the Secretary, Ministry of Finance Government of India, New Delhi.
- 3. The Administrator Union Territory of Lakshadweep Kavarathi.
- 4. The Collector cum Development Commissioner
 Union Territory of Lakshadweep
 Kavarathi. ...Respondents

By advocate Mr S.Radhakrishnan

The application having been heard on 4th July, 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The learned counsel of the applicant seeks permission to withdraw the Original Application with liberty to challenge the order dated 5th August, 1999 (Annexure R-6) in accordance with law. Liberty is granted and the Original Application is dismissed as withdrawn. No order as to costs.

Dated 4th July, 2000.

G. RAMAKRISHNAN

ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

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Annexure referred to in this order: R-6:True copy of letter No. U-14015/2/97-ANC dated 5-8-99 issued by the 2nd respondent.